

**Shooting of Films by Tamil Nadu State  
Films Division**

4758. SHRI N. DENNIS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any licence or permit is required by the Tamil Nadu State Films Division to shoot films ;

(b) whether these films are subject to any censor ;

(c) whether guidelines have been issued to State Film units on shooting of films ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) :

(a) For shooting of films, the Tamil Nadu State Films Division, like any other Indian party wanting to produce films, does not require a licence or permit from the Government of India.

(b) Yes, Sir, Certification of these films is governed by the provision of the Cinematograph Act, 1952 and Rules and guidelines issued thereunder.

(c) No such guidelines have been issued by the Government of India.

(d) Does not arise.

**Central Directions to States regarding  
Video Piracy**

4759. SHRI N. DENNIS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Union Government have issued any directions to the State Governments to deal firmly with video piracy ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) :

(a) and (b) No directions as such have been

issued. However, the State Governments and Union Territory Administrations have been requested to issue necessary instructions to the concerned law enforcing authorities to enforce with vigour the provisions of the Copyright (Amendment) Act, 1984 and the Cinematograph (Amendment) Act, 1984 having a bearing on video piracy.

[Translation]

**Resolution Passed by Animal Welfare Board**

4760. SHRI CHANDRA KISHORE PATHAK :  
SHRI BANWARI LAL BAIRWA : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of resolutions passed by the Animal Welfare Board and sent to his ministry for approval;

(b) the action taken thereon;

(c) whether Government propose to open branch offices of the Board; if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b) Two resolutions passed, i.e. one at the 22nd Annual General Meeting of the Board, held on 26th August, 1986 regarding shifting of the Board's Headquarters and the other at the 56th Meeting of the Executive Committee, held on 11th November, 1986 regarding appointment of Secretary of the Board were sent to the Ministry for approval.

No decision on the shifting of the Headquarters of the Animal Welfare Board from Madras to New Delhi has been taken.

The recommendation of the Board for appointment of Shri K. Babu as the Secretary has not been accepted by the Government.

(c) and (d) Only one proposal to open a branch office of the Board in New Delhi was received. This was followed by a proposal to shift the Headquarters of the Board

to New Delhi from Madras. Hence, the proposal to open a branch office was not pursued.

**Vacant Post of Secretary, Animal Welfare Board**

4761. SHRI CHANDRA KISHORE PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the post of Secretary in the Animal Welfare Board is lying vacant;

(b) if so, since when it is vacant and the reasons therefor; and

(c) the time by which it is proposed to fill up at the post ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The post of Secretary fell vacant with effect from 29th November, 1986 as the incumbent Smt. Vatsala Raghu, an officer of the Department of Posts, got herself reverted to her parent office due to personal reasons.

(c) The question of filling up of the vacant post of Secretary is under consideration.

[English]

**Loan to Group Housing Societies Under IRDP**

4762. SHRI CHANDRA KISHORE PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether in case of shortage of funds the loan can be advanced to the group housing societies under the Integrated Rural Development Programme to enable them to construct houses on the land allotted to them; and

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : (a) Under Integrated Rural Development Programme loans can be advanced to eligible families for taking up economically viable projects in the primary, secondary and tertiary sectors. Loans for group housing societies cannot be given under IRDP.

(b) Does not arise.

[Translation]

**Ragi Crop in Hill Areas of U.P.**

4763. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Mduva (Ragi) is being cultivated on a large scale in the hill areas of Uttar Pradesh; and

(b) if so, the steps being taken to have this substituted by other more productive and more nutritious crops ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) The Soyabean crop in Hill areas is more productive and nutritious as compared to Ragi. Steps are therefore being taken to get this crop substituted by Soyabean cultivation through the following measures :-

**I. General Scheme**

(i) Free distribution of minikit of improved soyabean seeds. Preference is given to small and marginal farmers.

(ii) Plant Protection equipments are made available to the farmers on 50 per cent cost, subject to a maximum of Rs. 300/- per item.